

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.208- **Co.Appeal 42 of 2018**

ITEM No.209- IA 256 of 2018

**Proceedings under Section 58, 59 & 213 of Co. Act, 2013**

**IN THE MATTER OF:**

Dimple Khetan

.....Applicant

V/s

Prime Customer Services Ltd & Ors

.....Respondent

**Order delivered on: 04/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: None

For the Respondent

: Mr. Rajiv Chawla, Adv. for Mr. Arjun Sheth, Adv. for R-1  
to R-3, in IA 256 of 2018

Mr. Jaimin R Dave, Adv. for R-4

For RoC

: Ms. Rupa Sutar, Dy. RoC a.w Ms. Vipal Solanki, Adv.

**ORDER**

**Co.Appeal 42 of 2018**

None present for the applicant. RoC is directed to look into the matter as the matter is very old and report on the existence of the company, its filings. Applicant is directed to remain present on next date of hearing failing which matter will be heard on merits.

List for further consideration on 12.09.2024.

**IA 256 of 2018**

None present for the applicant. RoC is directed to look into the matter as the matter is very old and report on the existence of the company, its filings. Applicant is directed to remain present on next date of hearing failing which matter will be heard on merits.

List for further consideration on 12.09.2024.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**